

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.  
No.3A, 1<sup>st</sup> Main Road,  
Ashok Nadavanam,  
Kuppaththumedu,  
Soranchery Post-600072,  
Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner  
N M Road,  
Avadi-606 654

2. Tamil Nadu Pollution Control Board,  
Rep.by its Member Secretary,  
Chennai.

3. The District Collector,  
1<sup>st</sup> FloorCollectorate,  
Thiruvallur.

..Respondents.

**FURTHER REPORT TO CONSOLIDATED / COMPREHENSIVE STATUS  
REPORT FILED BY THE 1<sup>ST</sup> RESPONDENT DATED 15.04.2026**

I, Mrs. Saranya, I.A.S, having office, Avadi City Municipal Corporation, N M Road, Avadi do hereby solemnly affirm and sincerely state as follows: -

1. I am representing the 1<sup>st</sup> Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of the 1<sup>st</sup> respondent herein.
2. I submit that the above application filed by the applicant for the reliefs mentioned in his application were dealt with in the several reports filed by this respondent on the various date of hearings, which are also filed as Consolidated Report on 15.04.2026, this Hon'ble tribunal may be pleased to treat as part and parcel of this report.

  
**COMMISSIONER**  
**AVADI CITY MUNICIPAL CORPORATION**



3. This respondent humbly submits that the work of setting up a new 50 TPD capacity Material Recovery Facility (MRF) in this area under the Swachh Bharat Mission by the Corporation has been completed by 85 percent. This work is ongoing. It is also reported that bio-mining is also being carried out to remove old garbage from the Chekkadu fertilizer depot.
4. This respondent Furthermore submits that, under the solid waste management scheme, non-biodegradable and recyclable waste—such as plastic waste, Thermocol, footwear, and textiles—are collected and sent to cement factories for processing.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and efforts taken by this respondent and pass such further or other orders as deem and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 16<sup>th</sup> day of July 2026.

  
Commissioner  
Avadi city Municipal Corporation.

Counsel for 1<sup>st</sup> Respondent

  
16/7/26

**BEFORE THE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

Original Application No.109 of 2023(SZ)

**STATUS REPORT FILED  
BY 1<sup>ST</sup> RESPONDENT  
AVADI CITY MUNICIPAL  
CORPORATION.**

M/s. RA. GOPINATH-549/2005  
Counsel for Respondent-1

STANDING COUNSEL FOR  
AVADI MUNICIPAL CORPORATION.

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